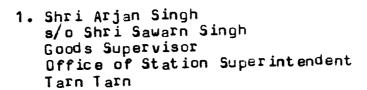
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH : NEW DELHI

CCP 232/93 in OA 73/92, 24.11.1993

1



- Shri Anil Kumar Kalra Chief Booking Supervisor Office of DRM, Ferozepur
- 3. Shri Bal Krishan Gupta
 s/o Shri Babu Ram
 Good Supervisor
 Office of Station Superintendent
 Jalandhar Cantt.

Applicants

By Shri B.S. Mainee, Advocate

Versus

- Shri Masih-Uz-Zaman Secretary Ministry of Railways Rail Bhavan, New Delhi
- Shri S.N. Mathur General Manager Northern Railway Baroda House, New Delhi

By Shri H.K. Gengwani, Advocate

ORDER

(By Hon'ble Shri N.V. Krishnan, Vice-Chairman(A)

Bench on 18.2.93, the respondents' counsel what makes filed, an affidavit of compliance on behalf of the Respondents viz. Senior Personnel Officer (Legal) along with copies of orders by which the judgement is stated to have been complied with fully. A copy of the same, for which a number is to be given by the Registry, is served on the learned counsel for the applicant. We are satisfied with the action taken, as disclosed.

- 2. The learned counsel for the applicants is also satisfied with the affidavit but in his anxiety stated that the payment should be made as early as possible. The learned counsel for the respondents undertakes that the payment shall be made in less than two weeks.
- 3. The CCP is dismissed accordingly and the notice issued to the respondents is dicharged.
- 4. The MP is allowed and the personal appearance of the General Manager is exempted.

(C.J. Roy) Member (J) 24.11.93

(N.V.Krishnan) Vice-Chairman(A) 24.11.93

/tvg/